

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 29

C.P. (IB)/803(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON 16.05.2024

NAME OF THE PARTIES: BANK OF MAHARASHTRA V/s MR. SAGAR
PRAVINBHAI SHAH

SECTION 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Tanvi Chaudhari a/w Adv. Meet Pandya & Adv. Revati Nansi i/b Kay Legal & Associates LLP for Petitioner present. Mr. Dhruva Gandhi, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel of the Personal Guarantor upon instructions submits that he does not want to file reply in this case.
3. Ld. Counsel for the Financial Creditor is not aware with the facts of the case. She is directed to come prepared with the facts on the next date of hearing.
4. List this matter for further consideration on **18.06.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)